COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

I.A. NO. 463 OF 2016 IN
DFR NO. 2267 OF 2016

Dated: 23rd November, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Swastik Construction Services .... Appellant(s)
Vs.
Karnataka Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Sridhar Prabhu
Mr. Anantha Narayana M.G.

ORDER

IA NO. 463 OF 2016
(Appls. for condonation of delay in filing the appeal)

Learned counsel for the Appellant/Applicant states that he has served all the Respondents and he is filing affidavit of service today. The affidavit of service may be taken on record.

There is 37 days delay in filing this appeal. In this application, the Applicant/Appellant has prayed that the delay may be condoned.

All the Respondents have been served. However, nobody is representing the Respondents.

We have heard learned counsel for the Appellant. We have also perused the explanation offered by the Appellant. We are satisfied with the explanation offered by the Appellant. For the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on ***28.11.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt